

Then it is stated that the consumption of petrol for vehicular traffic could not be checked.

Mr. Deputy-Speaker: Is the hon. Member reading every item?

Shri D. C. Sharma: This is the most vital part of the report.

Mr. Deputy-Speaker: It is. But how many items are there?

Shri D. C. Sharma: I am coming to the end of that. These are very vital things. Then, it is said that vouchers were not passed by competent authority.

So, on the whole, I appreciate the efforts that have been made by the Mining Corporation, but I cannot help saying that it has not been up to the mark in accounting procedure and in some other things. But these things can be explained away, and I think they will be explained away by the hon. Minister. According to me this Mining Corporation has to be strengthened, and should be treated with a greater amount of attention, with a greater amount of seriousness and with a greater amount of foresight, after taking into account its future potentialities. On the whole it has given not a very unsatisfactory account of itself—I would use the word which the draftsman has used. It has made a net profit of Rs. 19,945. But profit does not matter very much, so far as its working is concerned, in the first two years. What matters more is its shape, its structure, its capacity for growth. Taking into account all these things.

Shri T. B. Vittal Rao (Khammam): What is wrong in its structure?

Shri D. C. Sharma: This Corporation is not in a very healthy stage. I wish the Government...

Shri Narayanankutty Menon (Mukandapuram): What is the unhappiness about it?

Shri T. B. Vittal Rao: You said there is something wrong with the structure?

Shri D. C. Sharma: You were absent when I was discussing it. I cannot now recapitulate that.

Shri Narayanankutty Menon: I was here.

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Not unsatisfactory is not always happy.

Shri D. C. Sharma: This is a pioneer corporation, according to the Board. It should be given more power, more strength and more resources so that it can be a model corporation for exploiting the mineral resources of the country which are great and which are going to lead the country to prosperity.

15.10 hrs.

MOTION RE: PETROLEUM AND NATURAL GAS RULES—*contd.*

Mr. Deputy-Speaker: Now we have to interrupt the discussions to take up the amendment to the Petroleum and Natural Gas Rules moved by Shri Narayanankutty Menon and others. The question is:

"This House recommends that in the Petroleum and Natural Gas Rules, 1959, laid on the Table on the 25th November, 1959, the following proviso be added to rule 8, namely:—

"Provided that the Central Government shall conclude such agreement only after the terms of the said agreement have been approved by both the Houses of Parliament."

Those in favour will say "Aye".

Some Hon. Members: Aye.

Mr. Deputy-Speaker: Those against will say "No".

Some Hon. Members: No.

Mr. Deputy-Speaker: The "Noes" have it.

Some Hon. Members: The "Ayes" have it.

Mr. Deputy-Speaker: I am going to ask for a division now.

I am sorry to make this observation that several inaccuracies are brought to notice. It is not always the machine that is at fault, more often the hon. Members are at fault. They have not yet learnt, I should say, to work that correctly. I will request them to be careful.

They should make up their minds, which button they have to press. Sometimes they cannot notice correctly whether their vote has rightly been recorded here, and by mistake get up and say that the machine did not work and they had pressed it, while later we find that the photostat copies show otherwise. Therefore, I would request hon. Members to be more careful, to press the right button at the right moment, to keep both hands engaged so long as the division continues.

Division No. 11]

Assar, Shri
Beck, Shri Ignace
Chakravarty, Shrimati Renu
Chaudhuri, Shri Tridib Kumar
Das Gupta, Shri B.
Daulta, Shri P. S.
Dharmalingam, Shri
Dwivedy, Sri Surendranath
Gaikwad, Shri B. K.
Ghare, Shri A. V.

Ghosh, Shri Subiman
Godsora, Shri S. C.
Gupta, Shri Sadhan
Halder, Shri
Jadhav, Shri
Katti, Shri D. A.
Kodiyar, Shri
Kunhan, Shri
Majhi, Shri R. C.
Matera, Shri

Menon, Shri Narayanankutty
Mukerjee, Shri H. N.
Pandey, Shri Sarju
Panigrahi, Shri
Patil, Shri Balasaheb
Rao, Shri T. B. Vittal
Singh, Shri Braj Raj
Soren, Shri
Supakar, Shri

NOES

Abdul Lateef, Shri
Achar, Shri
Ajit Singh, Shri
Ambalam, Shri Subbiah
Aney, Dr. M. S.
Anjanappa, Shri
Arumugam, Shri R. S.
Arumugham, Shri S. R.
Bajaj, Shri Kamalnayan
Balmiki, Shri
Banerji, Shri P. B.
Barman, Shri

Basappa, Shri
Basumetari, Shri
Bhakt Darshan, Shri
Bhargava, Pandit Thakur Das
Bhatkar, Shri
Bhogji Bhai, Shri
Biswas, Shri Bholanath
Brajewar Prasad, Shri
Brij Narayan "Brijesh", Pandit
Chandak, Shri
Chandra Shankar, Shri
Chaturvedi, Shri

Choudhry, Shri C. L.
Chuni Lal, Shri
Damar, Shri
Das, Shri K. K.
Dasappa, Shri
Deshmukh, Shri K. G.
Dindod, Shri
Dwivedi, Shri M. L.
Ganapathy, Shri
Ganga Devi, Shrimati
Ghosh, Shri M. K.
Gobokar, Dr

The question is:

This House recommends that in the Petroleum and Natural Gas Rules, 1959, laid on the Table on the 25th November, 1959, the following proviso be added to rule 8, namely:—

"Provided that the Central Government shall conclude such agreement only after the terms of the said agreement have been approved by both the Houses of Parliament."

The Lok Sabha divided:

Shri Narayanankutty Menon: One machine here has not worked.

Shri N. T. Das (Monghyr—Reserved—Sch. Castes): Here also a machine has not worked; but I voted for Noes, Sir.

Mr. Deputy-Speaker: The result of the division is: Ayes: 29; Noes: 169. The Noes have it. The amendment is lost.

Ayes: 29; Noes: 169.

[15:14 hrs.]

NOES—Contd.

Gupta, Shri Ram Krishan	Nallakoya, Shri	Sharma, Shri D. C.
Hansda, Shri Subodh	Narayanansamy, Shri R.	Sharma, Shri R. C.
Heda, Shri	Naskar, Shri P. S.	Shastri, Shri Prakash Vir
Hem Raj, Shri	Nehru, Shrimati Uma	Shastri, Swami Ramanand
Jhunjhunwala, Shri	Onkar Lal, Shri	Siddananajappa, Shri
Jinachandran, Shri	Padalu, Shri K. V.	Siddiah, Shri
Joshi, Shri A. C.	Padam Dev, Shri	Singh, Ch. Ranbir
Joshi, Shri Liladhar	Pahadia, Shri	Singh, Dr. Ram Subhag
Joshi, Shrimati Subhadra	Palaniyandy, Shri	Singh, Sardar Swaran
Jyotishi, Pandit J. P. *	Palchoudhuri, Shrimati Ila	Singh, Shri Birbal
Kamble, Shri B. C.	Pangarkar, Shri	Singu, Shri D. N.
Kanungo, Shri	Parmar, Shri Deen Bandhu	Singh, Shri Dalit
Kedaria, Shri C. M.	Patel, Shri Rajeshwar	Singh, Shri K. N.
Kesar Kumari, Shrimati	Pillai, Shri Thanu	Singh, Shri M. N.
Khadiwala, Shri	Prabhakar, Shri Naval	Singh, Shri Raghunath
Khawaja, Shri Jamal	Radha Raman, Shri	Singh, Shri Umrao
Khedkar, Dr. G. B.	Rai, Shrimati Sahodrabai	Sinha, Shri Anirudh
Kiledar, Shri R. S.	Raj Bahadur, Shri	Sinha, Shri B. P.
Krishna, Shri M. R.	Rajiah, Shri	Sinha, Shri Julan
Lachhi Ram, Shri	Ram Garib, Shri	Sinha, Shri Satyendra Narayan
Laskar, Shri N. C.	Ram Shankar Lal, Shri	Sinhasan Singh, Shri
Laxmi Bai, Shrimati	Ramananda Tirtha, Swami	Snatak, Shri Nardeo
Maiti, Shri N. B.	Ramaswamy, Shri K. S.	Sonavanc, Shri
Mahadeo Prasad, Shri	Ramoul, Shri S. N.	Subbarayan, Dr. P.
Malaviya, Shri K. D.	Rampure, Shri M.	Subramanyam, Shri T.
Malvia, Shri K. B.	Rane, Shri	Sugandhi, Shri
Malviya, Shri Motilal	Rangaroo, Shri	Sumat Prasad, Shri
Mandal, Shri J.	Rao, Shri Jaganatha	Sunder Lal, Shri
Manjula Devi, Shrimati	Rao, Shri Rameshwar	Surya Prasad, Shri
Maauriya Din, Shri	Rao, Shri Thirumala	Tahir, Shri Mohammed
Mathur, Shri Harish Chandra	Reddy, Shri K. C.	Tewari, Shri Dwariknath
Mehta, Shri J. R.	Reddy, Shri Ramakrishna	Thimmaiah, Shri
Melkote, Dr.	Reddy, Shri Viswanatha	Tiwary, Pandit D. N.
Minimata, Shrimati	Roy, Shri Bishwanath	Uike, Shri
Mishra, Shri Bibhuti	Rungeung Suisa, Shri	Upadhyay, Pandit Munishwar
Mishra, Shri S. N.	Rup Narain, Shri	Datt
Misra, Shri B. D.	Sadhu Ram, Shri	Varma, Shri M. L.
Misra, Shri R. D.	Sahu, Shri Rameshwar	Varma, Shri Ramsingh Bhai
Misra, Shri R. R.	Samanta, Shri S. C.	Vyas, Shri R. C.
Mohideen, Shri Gulam	Sanganna, Shri	Vyas, Shri Radhelal
Morarka, Shri	Sarhadi, Shri Ajit Singh	Wasnik, Shri Balkrishna
Murmu, Shri Paika	Satyabhama Devi, Shrimati	Wilson, Shri J. N.
Murty, Shri M. S.	Selku, Shri	
Musfir, Giani G. S.	Sen, Shri P. G.	
Nair, Shri C. K.	Shah, Shrimati Jayaben	
Naldurgkar, Shri	Shakuntala Devi, Shrimati	

The motion was negatived.

15.15 hrs.

MOTION RE: REPORTS OF ORISSA MINING CORPORATION—contd.

The Minister of Mines and Oil (Shri K. D. Malaviya): I welcome this opportunity for a discussion on the functioning of the Orissa Mining Cor-

poration and also incidentally for referring to the basic policies that guide the Government in the development schemes of mining and the industries associated with mining.

There is general agreement on the basic issues involved in it that the industries of mining, the mining of the ores and as far as possible, the processing of the ores, should be undertaken by the public sector, while